

Office Of the District Judge, Udham Singh Nagar

ADMINISTRATIVE ORDER No. 90/2020

In continuation of Administrative Order No. 89, dated 15-04-2020, further direction are passed for the smooth functioning of the courts during Lockdown period 16-04-2020 to 03-05-2020.

1- In case of pending Bail application and Admission matters, which could not be taken during the Lockdown period 26-03-2020 to 14-04-2020, the same shall be taken if online request is received from the counsel or from the litigants. They shall be heard by the District Judge himself or he may assigned those Bail applications & Admission matters on which request has be received to any Additional District Judge for a particular day.

2- The litigants and the lawyers will be informed the date of hearing in the application/admission matters in which request has been received online for hearing the matter.

3- As far as Bail application and any other related matters concerning Special Court (like NDPS Act, Gangster Act, POCSO Act etc) are concerned. they shall be heard/taken up by the Judge having special powers, if any request is received online for hearing the matter.

4- It is directed all the Judicial Officers, Advocates and Public Prosecutor are requested to conduct Video Conferencing only through application "**Jitsi Meet**" or "**Zoom Cloud Meeting**" the application assigned by Hon'ble High Court. No other application shall be used for video conferencing.

5- The Video conferencing facility will be available in the court premises or the Judicial officer can avail the facility in their court or in their residential office for which they will coordinate with System Officer Gurpreet Singh and System Assistant Ravi Bhatt.

6- The timing for filling online application shall be from 10:15 to 1:00 O'clock. The online application which is filled today shall be placed for hearing by

concerned Judge according to his convenience and availability of slot for Video Conferencing. However it is made clear that shortest date may be given. It is also clarified that before entertaining any online application, the Judicial Officer are requested to assess the urgency in the matter.

7- Before hearing on any application or in particular the Bail application the Judicial officer are requested to hear the Public Prosecutor online and request them to make available with them the relevant papers, like FIR copy of case diary etc.

8- In case accused is released on bail by any court concerned, the Bail bonds of the sureties shall be filed by the advocate through e-mail with an undertaking by the advocate concerned, that he will file original Bail bonds and other relevant documents once the court starts functioning on regular basis.

It is made clear that if any Bogus surety or any Forged and Fabricated documents are filed through e-mail than it shall be the sole responsibility of the lawyer or of person, who filed the same if subsequently it is found, that the Bail bonds and document were forged and fabricated, then strict action will be taken against the advocate or a person by the court concerned where they were filed. The concerned court shall not be responsible for misdoing of advocate or any person in this regard.

9- The release order of the Bail shall be issued by the court concerned through e-mail to the Jailor concerned. Hard copy of releases order will also be sent once the regular court starts functioning.

Let this administrative order may be circulated to all the Judicial Officers of this Judgeship including outlying courts, District Magistrate, S.S.P., Joint Director, Prosecutor, DGC (Criminal) & DGC (Civil), along with SOP received from Hon'ble High Court today in this regard.

Dated:16-04-2020

Sd/-
District Judge,
Udham Singh Nagar.